

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/MP/2018

Subject : Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 14 and 15 CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents, National Load Despatch Centre and the State Load Despatch Centre, to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.

Date of Hearing : 31.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Gokak Power and Energy Limited (GPEL)

Respondents : NLDC and Others

Parties present : Ms. Swapna Seshadri, Advocate, GPEL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking directions to the Respondents for issuance of Renewable Energy Certificate (REC) accreditation and registration of the Petitioner under the Renewable Energy Certificate mechanism and other consequential reliefs. Learned counsel requested to admit the petition and issue notice to the respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 13.2.2019 with an advance to the Petitioner who may file its rejoinder, if any, by 28.2.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**